

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1509
ANSWERED ON:09.03.2007
NORMS FOR CONSTRUCTIONS UNDER IAY
Rajbhar Shri Chandra Dev Prasad

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the amount earmarked for Indira Awas Yojana (IAY) has been changed and a number of changes in the rules and conditions for construction of houses have been effected thereunder; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU)

(a) & (b) Funds under Indira Awaas Yojana (IAY) are earmarked to the States/UTs based on the overall budgetary allocation made for Rural Housing in a particular year which may vary from year to year. However, with a view to addressing the rural housing shortage more effectively, criteria for allocation of funds to the States/UTs under Indira Awaas Yojana (IAY) was revised in July, 2005 assigning 75% weightage to housing shortage and 25% to poverty ratio as against equal weightage earlier being given to both the parameters. As a result, the allocation of funds made to the States/UTs had undergone some change. Details of the Order issued, are at Annexure. The IAY guidelines along with the changes made from time to time are also available on the website of the Ministry www.rural.nic.in.

Annexure referred to in reply to Part (a) & (b) of the Lok Sabha Unstarred Question No. 1509 due for answer on 09.03.2007

Central assistance under the Indira Awaas Yojana will be allocated among the States/UTs giving 75% weightage to rural housing shortage as per 2001 Census and 25% weightage to poverty ratio. The poverty ratios prepared by the Planning Commission will be used for this purpose. Similarly, inter-district's allocation within a State/UT will be made by giving 75% weightage to housing shortage and 25% weightage to rural SC/ST population of the concerned districts. The targets for the Blocks within a District and Village Panchayats within the Blocks will be decided on the same principles. Diversion of resources from one district to another is strictly prohibited. Upto 20% of the total funds can be utilized for upgradation of existing kutcha houses and towards subsidy for construction of houses with credit in accordance with Para 3.1 and 3.4 of IAY Guidelines.